

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI DATED THE 12th November., 1979.

NOTIFICATION
INCOME TAX

No.3069(F.No.197/33/79-IT(AI): In exercise of the powers conferred by clause (V) of sub-section (23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "The Roman Catholic Diocese of Calicut." for the purpose of the said section for the assessment years 1977-78, 1978-79 and 1979-80.

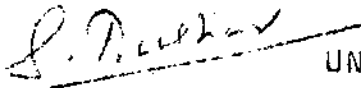
Sd/-
(B.M.SINGH)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. Procurator, the R.C.Diocese of Calicut, Bishops House Malaparamba, Calicut-9.
2. The Commissioners of Income-tax, Kerala-II, Cochin with reference to his letter C.No.18A/Tech.14/78-79 dated 20.7.79.
3. All commissioners of Income-tax.
4. Director of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of Q&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins.(RS&P), New Delhi (5 copies).
9. Director of Training, IRS(Direct Taxes), Staff College, Nagpur(5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs(department of Legal Affairs), New Delhi.

AUTHORISED FOR ISSUE



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ASSTT. DIRECTOR OF INSPECTION
(RS&P)

No.CC/ITA.I/2908/929/RSP/79

PAHUJA